

Form A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF M/S. KADEVI INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	NAME OF THE CORPORATE DEBTOR	<b>KADEVI INDUSTRIES LIMITED</b>
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	02 August 1973
3.	AUTHORITY UNDER WHICH THE CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, ANDHRA PRADESH AND TELANGANA
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U74210TG1973PLC001612
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL PLACE OF BUSINESS, IF ANY	A-1, A-2, ELECTRONIC COMPLEX, KUSHAIGUDA, HYDERABAD ANDHRA PRADESH TG 500062 INDIA
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF THE CORPORATE DEBTOR	15 <sup>th</sup> March, 2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	10 <sup>th</sup> September, 2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	<b>RAGHU BABU GUNTURU</b> <b>IBBI/IPA-002/IP-N00025/2016-17/10053</b> R & A Associates, Office No. T 202, Technopolis, 1-10-74/B, Above Ratnadeep Super Market, Chikoti Gardens, Begumpet Hyderabad - 500016. Telangana, India Email: <a href="mailto:RAGHU@RNA-CS.COM">RAGHU@RNA-CS.COM</a>
9.	LAST DATE FOR SUBMISSION OF CLAIMS	<b>3<sup>rd</sup> April 2017</b>

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench, Hyderabad has ordered the commencement of a corporate insolvency resolution process against the KADEVI INDUSTRIES LIMITED on 15th March, 2017. The creditors of KADEVI INDUSTRIES LIMITED, are hereby called upon to submit a proof of their claims on or before 29th March, 2017, to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Dated 17<sup>th</sup> March 2017

**Raghu Babu Gunturu**

Place: Hyderabad

**Interim Resolution Professional**